GOVERNMENT OF INDIA MINISTRY OF COMMUNICATIONS DEPARTMENT OF TELECOMMUNICATIONS

LOK SABHA UNSTARRED QUESTION NO. 199 TO BE ANSWERED ON 2ND FEBRUARY, 2022

AGR SHARES

199. PROF. SOUGATA RAY:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the details of private cellular companies that offered their shares to the Government inlieu of AGR shares due to the Government;
- (b) the details of the Government shares in various private cellular companies of the country as of now; and
- (c) the steps taken so far to reimburse the dues from other cellular companies?

ANSWER

MINISTER OF STATE FOR COMMUNICATIONS (SHRI DEVUSINH CHAUHAN)

- (a) Department of Telecom, as per the approval of the Union Cabinet, had given an option of moratorium up to four years on annual deferred spectrum payments and the annual installment of Adjusted Gross Revenue related dues as determined payable vide Supreme Court order dated 01.09.2020, to the eligible Telecom Service Providers (TSPs). As approved by the Union Cabinet, an option for conversion of interest amount, arising out of protection of net present value of the aforesaid dues for the moratorium period, was also given. Three (3) TSPs namely M/s Vodafone-Idea Limited, M/s Tata Tele Services Limited and M/s Tata Tele Maharashtra Limited have exercised the option for conversion of the interest liabilities into equity.
- (b) Government does not hold any shares in private cellular companies of the country as on date.
- (c) There is no proposal to reimburse the dues from cellular companies.
